

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/TT/2016

Subject : Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and Regulation 6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for assets covered in CERC order dated 18.4.2016 in Petition No. 44/TT/2014 and in CERC order dated 14.3.2016 in Petition No. 301/TT/2013 under "Transmission System for Phase-I Generation Projects in Orissa Part-C" in Western Region

Date of Hearing : 5.10.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri Piyush Awasthi Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for 2014-19 tariff period for Asset I: 3x80 MVAR line reactor with associated bays at Gwalior Sub-station used as bus reactor till commissioning of 765 kV Bina-Gwalior ckt-3; Asset II: 3x80 MVAR line reactor with associated bays at Bina sub-station to be used as bus till commissioning of 765 kV Bina-Gwalior Ckt-3;) and assets covered in Commission's order dated 14.3.2016 in Petition No. 301/TT/2013; Asset III: 400 kV 125 MVAR Bus Reactor at 765 kV Indore sub-station along with associated bays; Asset IV: 400 kV 125 MVAR Bus Reactor-I and Bus Reactor-II at 765 kV Gwalior Sub-station along with associated bays; Asset V: 765 kV D/C Jabalpur Pooling Station- Bina transmission line Ckt-I and respective bay extension works at 765 kV Jabalpur Pooling Sub-station and 765 kV Bina Sub-station along with 3x80 MVAR Switchable Line Reactor & 765 kV D/C Jabalpur Pooling Station-Bina transmission line Ckt-II and respective bay extension works at



765 kV Jabalpur Pooling Sub-station and 765 kV Bina Sub-station alongwith 240 MVAR; Asset VI: 3x80 MVAR Switchable Line Reactors at Bina Sub-station only (for Jabalpur Pooling Station- Bina Ckt-I); Asset VII 4*80 MVAR Switchable line reactors at Jabalpur Pooling sub-station only (for Jabalpur-Bina Ckt-2). He submitted that assets covered in two petitions, as stated above, are covered in the instant petition. He requested to allow the tariff as claimed in the petition.

2. The Commission observed that the petitioner has filed the petition based on capital cost approved in the orders dated 18.4.2016 and 14.3.2016 in Petition Nos.44/TT/2014 and 301/TT/2013 respectively. The representative of the petitioner submitted that these orders were issued by the Commission by considering actual capital expenditure and MAT rate therefore, there is no requirement for truing up of the tariff allowed for the 2009-14 period. The Commission directed staff of the Commission to check whether there is any change in capital cost as on 31.3.2014 after truing-up of capital expenditure.

3. The Commission directed to list the petition on 11.11.2016.

By order of the Commission

sd/
V. Sreenivas
Dy. Chief (Law)

